

Nayvell, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-292/67.]
- (2) (i) A copy of the Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1955-56, along with the Audited Account; and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-186/67.]
- (3) (i) A copy of the Annual Report of the Manganese Ore (India) Limited Nagpur, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company [Placed in the Library. See No. LT-187/67.]

REPORT OF S.T.C. AND EXPORT OF RUBBER BELTING (INSPECTION) RULES

The Deputy Minister in the Ministry of Commerce (Shri Dinesh Singh): (On behalf of Shri Dinesh Singh):

I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation. [Placed in the Library. See No. LT-294/67.]
- (2) A copy of the Export of Rubber Belting (Inspection) Rules, 1966, published in Notification No. S.O. 848 in Gazette of India dated the 13th March, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in the Library. See No. LT-295/67.]

TERRITORIAL ARMY (FIRST AMENDMENT) RULES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh) On behalf of Shri Bali Ram Bhagat: I beg to lay on the Table a copy of the Territorial Army (First Amendment) Rules, 1967, published in Notification No. S.O. 92 in Gazette of India dated the 18th March, 1967, issued under section 14 of the Territorial Army Act, 1948. [Placed in the Library. See No. LT-296/67.]

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES ETC.

Dr. Ram Subhag Singh (On behalf of Shri I. K. Gujral): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertak-

[Dr. Ram Subbag Singh]

ings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha.

1. Statement No. I—
First Session, 1967.

Third Lok Sabha

2. Supplementary Statement No. II—
Sixteenth Session, 1966.
3. Supplementary Statement No. V—
Fifteenth Session, 1966.
4. Supplementary Statement No. IX—
Fourteenth Session, 1966.
5. Supplementary Statement No. XII—
Twelfth Session, 1965.
6. Supplementary Statement No. XVII—
Eleventh Session, 1965.
7. Supplementary Statement No. XXV—
Seventh Session, 1964.

[Placed in the Library. See No. LT-297(67.)]

Shri S. M. Banerjee (Kanpur): Sir, about these various assurances, promises and undertakings given by the Ministers during the various sessions of the Third Lok Sabha and the Fourth Lok Sabha I have to mention one thing. Last time also I mentioned it. During the Third Lok Sabha certain assurances were given in this House. One was given, after we had a discussion, to the effect that there would be a proper inquiry into the various shady deals of Messrs. Aminchand Peareylal. That assurance has not been fulfilled.

Another assurance was given in this session. When the CIA activities in our country were mentioned by various hon. Members of this House, a solemn assurance was given by Shri Chag'a, the External Affairs Minister, that he would contact his colleagues and let this House know whether any commission would be appointed or not. That also has not

been fulfilled and tomorrow is the last day of the session.

Thirdly, the hon. Minister for Parliamentary Affairs promised that he will ask the Commerce Minister to make a statement on the mismanaged concern of Lakshmi Ratan Cotton Mills, Kanpur, which the Central Government wanted to take over. They have not yet taken it over despite the fact that the committee appointed by them have recommended unanimously that it should be taken over. That assurance has not been fulfilled, that is, the Minister of Parliamentary Affairs has not made a statement on that.

Fourthly, on 5th December, 1966, on the last day of the last Lok Sabha, an assurance was given by the hon. Defence Minister, Shri Swaran Singh, when I raised the question of the victimisation of the employees of Hindustan Aeronautics Ltd., Kanpur who were wrongly dismissed. He gave an assurance that he will consider the case and inform this House. That has not yet been done.

These are the four assurances which were given and which have not been fulfilled. I would request you to take note of them and request the Ministers concerned to make statements tomorrow, the last day of this session.

Mr. Deputy-Speaker: They will be looked into by the Committee on Assurances. Some of the assurances were only recently given on the floor of the House. The Committee on Assurances will look into them.

Shri S. M. Banerjee: What about the old ones?

Mr. Deputy-Speaker: They will also be looked into.

Shri S. M. Banerjee: Sir, tomorrow is the last day of the session. This is my submission. About the C.I.A. also, the hon. Deputy Prime Minister made a statement outside that there will be an investigation made about the C.I.A. money or American money

coming into our country, whether through the C.I.A. or any other agency. I am thankful to him for that. The Minister concerned gave a solemn assurance in this House, when there was a demand from all sections of the House, both Opposition and Congress, that there will be a probe into the matter on the C.I.A. activities. Then, there were the assurances made about the Lakshmi Ratan Cotton Mills, Kanpur and the H.A.L. employees who were wrongly dismissed. There is a serious situation today. The Minister gave an assurance on the 5th December, 1966 and tomorrow is the last day of the session and, therefore, I urge upon you to do the needful. If these statements can be made, that will save the situation in the Lakshmi Ratan Cotton Mills, Kanpur and the H.A.L., Kanpur. I am raising these things not because I am elected from that place but the situation is very serious.

Dr. Ram Subhag Singh: Sir, as you have rightly said, the Committee on Assurances will look into the matter to see that all the assurance that have not been fulfilled are fulfilled later on.

As regards the Aminchand Pyarelal transactions, that is a matter which will certainly be gone into within the limits of the assurance made by the Minister concerned. As regards the assurance that Mr. Chagla gave about the C.I.A., that was only recently made and so is the case of Lakshmi Ratan Cotton Mills, Kanpur. I have already brought it to the notice of the Minister concerned, that is, the Minister of Commerce and he will do the needful. In that regard too, I have not given any assurance that I will get it done during this time.

Shri S. M. Banerjee: You said that.

Dr. Ram Subhag Singh: I conveyed that to him and even today a question was raised regarding that matter.....

Shri S. M. Banerjee: No.

Dr. Ram Subhag Singh: ...and he was replying to it. Anyway, that has been brought to his notice. The Committee on Assurances will go into it.

Shri S. M. Banerjee: When I raised this question the Speaker, in his wisdom, asked the hon. Minister and he was kind enough to say that he will convey it to the Commerce Minister and ask him to make a statement if he so desires. I am not misquoting him. The second thing is about the H.A.L. employees. That is a public undertaking and there is a serious situation I urge upon you to do the needful. The hon. Ministers gave an assurance which was very sympathetically received by all the 4000 employees. Tomorrow is the last day of the session and I would request him to make a statement. That will avert the serious situation that has developed there. I know that these things go to the Assurances Committee. It will take a long time. The situation is quite explosive. I would urge upon the Commerce Minister and the Defence Minister to make statements tomorrow.

श्री हुकूम खन् खड़वाय (उज्जैन) :
हमारा सेशन काल तक के लिए बढ़ा दिया गया है और राज्य सभा का सोमवार तक के लिए . . .

Mr. Deputy-Speaker: We are on the question of assurances. If you have got to say something on that, you can say it at the appropriate time and not now.

Shri Shashi Ranjan (Pupri): May I say a word about this? The Committee on Assurances looks into the assurances and if any clarification is to be sought from the Minister concerned, it is to be done through the Parliamentary Affairs Department and it is the Minister in-charge of Parliamentary Affairs Department who replies in the House and asks the Minister concerned to furnish proper explanation.

So, actually the Minister of Parliamentary Affairs is to reply as to

[Shri Shashi Ranjan]

within what time limit he would get the assurances fulfilled and by what time he would reply in the House about those assurances.

Dr. Ram Subhag Singh: The hon. Member has not followed what I said.

About Lakshmi Rat an Cotton Mills, only four or five days back, Mr. Banerjee raised that point and the next day, I conveyed it to the Commerce Minister with a request that, if there was anything, he might make a statement in the House—as Mr. Banerjee himself has pointed out, if he so desired. This assurance is only four or five days' old.

So is the case about Mr. Chagla. That is also a point which is perhaps a week old.

About HAL, he says that it was made in December, 1966.

Certainly, all the assurances that were given by the concerned Ministers will have to be fulfilled and they will be fulfilled within a reasonable time limit.

Shri Shashi Ranjan: If the Assurances Committee are allowed to conduct directly the Ministers, I think it will short-circuit the affair and it will be done quickly.

Mr. Deputy-Speaker: The Minister of Parliamentary Affairs is vigilant about these things and he will take steps at the appropriate time.

Mr. K. C. Pant.

EMERGENCY RISKS INSURANCE (AMENDMENT) SCHEMES

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

- (1) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1967, published in Notification No. S.O. 1009 in Gazette of India dated the 23rd March, 1967,

under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-298/66.]

- (2) A copy of the Emergency Risks (Factories) Insurance (Amendment) Scheme, 1967 published in Notification No. S.O. 1010 in Gazette of India dated the 23rd March, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962 [Placed in Library. See No. LT-299/67.]

श्री क. सी. पंत (प्रश्न) : उत्तर
सही है, मेरा एक बयान का सवाल है।

Mr. Deputy-Speaker: Now papers are being laid on the Table. I have called Mr. Pant. I will listen to him later.

Shri K. C. Pant: I have already laid.

ACCOUNTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table a copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1965-66 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-300/67.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Churan Shukla): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—